

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP NO.51/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S POORVA INFRAHEIGHT INDIA LTD. V/S ROC, UP
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shahid Kazmi, Adv.

: For the Petitioner

Sh. Krishna Agarwal, Sr. S.C.

: For the I.T. Deptt.

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Petitioner states that the reports on behalf of the ROC as well as of the Income Tax Department have been received to which he seeks two weeks time to file rejoinder thereto.
- 2.** Let the same be done within the aforesaid stipulated period with advance copy to be supplied to the Ld. Counsels representing the ROC as well as to the Income Tax Department.
- 3.** Ld. Counsel representing the Petitioner also seeks time to move an application for seeking condonation of delay in filing the present petition.
- 4.** Be that as it may, let the matter be adjourned for further hearing on 9th May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

18th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**